GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

STARRED QUESTION NO:154 ANSWERED ON:16.08.2013 REHABILITATION OF RAPE VICTIMS Mishra Shri Mahabal ;Tanwar Shri Ashok

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the number of alleged cases of rape reported to the National Commission for Women (NCW) during the last three years and the current year, State/UT and year-wise;

(b) whether the NCW has taken up the issue with the authorities including State Governments concerned;

(c) if so, the details thereof and the response received from the authorities/ State Governments on the issue;

(d) whether any scheme for the rehabilitation of rape victims in accordance with the directions of Hon'ble supreme Court has been formulated by NCW/Government and if so, the details thereof; and

(e) the funds sanctioned, released and utilised by the States for the purpose during the last three years and the current year?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 154 TO BE ANSWERED ON 16TH AUGUST, 2013 ASKED BY SHRI ASHOK TANWAR & SHRI MAHABAL MISHRA REGARDING REHABILITATION OF RAPE VICTIMS.

(a): The State/UT-wise details of the number of complaints regarding rape registered with National Commission for Women (NCW) during last three years and the current year are given at Annexe.

(b) & (c): Yes Madam. As per the procedure of National Commission for Women for dealing with such complaints, depending upon the gravity of case and mandate of the Commission, inquiry is conducted if required and Action Taken Report (ATRs) are sought from the concerned authorities of States/UTs.

(d) & (e): As per Section 357A of the CrPC the State Governments have to formulate a Victim Compensation Scheme (VCS) in consultation with the Central Government. As informed by the Ministry of Home Affairs, till date 17 States and 7 Union territories have notified the victim compensation scheme. The Criminal Law (Amendment) Act, 2013 also mandates free medical assistance for victims of rape and acid attack in all private and government hospitals. The Legal Services Authority Act, 1987 provides free legal services to all women. The Schedule Caste and Schedule Tribe (Prevention of Atrocities) Act and rule provides for relief for atrocity victims which includes compensation of Rs 1.2 lakhs to women victims of sexual exploitation belonging to SC/ST.

The Ministry of Women and Child Development, Government of India is administering shelter based schemes i.e: Swadhar and Short Stay Homes for providing immediate shelter to women in distress including women victim of rape. Protective and rehabilitative (P&R) Homes for the victims of trafficking are also funded by the Ministry under the Ujjwala Scheme. Under these homes free food, clothing, medical, counselling and basic skill training are provided to the beneficiary women. The Ministry also administering a scheme of Family Counselling Centre (FCCs) through the Central Social Welfare Board (Central Social Welfare Board) to provide counselling, referral and rehabilitative services to women who are victims of atrocities, family maladjustment, social ostracisation etc.

After taking the totality of support and service available for the victims of rape, including monetary compensation as per Section 357A of CrPC, the Schedule Caste and Schedule Tribe (Prevention of Atrocities) Act and rules thereto and the schemes being implemented by Ministry of Women & Child Development, the scheme for compensation for Rape Victim formulated by National Commission for Women (NCW) as per the direction of Supreme Court has been reviewed, as the intention of the Supreme Court behind issuing such a direction has been complied with in spirit.